

(b) The Australian Foreign Minister mentioned that there were some Australian companies awaiting payments from the Organising Committee of Commonwealth Games and requested his intervention for facilitation of payments to Australian companies as per contractual obligations.

(c) Hon'ble External Affairs Minister (EAM) mentioned that the Ministry of Sports will be requested to look into the matter so that legitimate claims of Australian companies could be settled.

(d) EAM visited Australia for India-Australia Foreign Ministers' Framework Dialogue (FMFD) on 20 January 2011. EAM had detailed discussions with his Australian counterpart on issues of bilateral, regional and international cooperation. The Ministers reiterated their commitment to further strengthen "Strategic Partnership" agreed in November 2009 during the visit of Australian Prime Minister to India.

Indo-China Agreement after 1962 War

†1599. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the points of the agreement between India and China after the war that took place between them in 1962;

(b) whether its is a fact that China did not act according to the points of agreement rather it has been constantly breaching the agreement;

(c) if so, the action taken thereon by Government; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED):

(a) No agreement was signed between India and China after the conflict in 1962.

(b) to (d) Does not arise.

Funds for promoting cultural ties with countries

1600. SHRIMATI VIPLOVE THAKUR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that huge amount is earmarked every year for Indian Mission abroad to promote cultural ties with other countries;

(b) if so, the details thereof for the last three years and the current year;

†Original notice of the question was received in Hindi.